

ITEM NO.14 Court 3 (Video Conferencing) SECTION X

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s) (Criminal) No(s). 357/2021

NEELAM KANOJIA

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(MR. K.V. VISHWANATHAN, LD. SENIOR COUNSEL, AS AMICUS CURIAE.

IA No. 105803/2021 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 105804/2021 - EXEMPTION FROM FILING O.T.)

Date : 07-03-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR

HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For Petitioner(s) Mr. K.V. Viswanathan, Sr. Adv. (AC)
Mrs. Jaishree Viswanathan, Adv.
Mr. R. Venkataraman, Adv.
Mr. Apoorv Singhal, Adv.
Mr. Amartya A. Sharan, Adv.
Mr. Rahul Sangwan, Adv.
Mr. Aravind Raj, Adv.
Ms. Priyanka Vora, Adv.
Mr. Siddhant Buxy, AOR

Mr. Pai Amit, AOR
Mr. Sandeep Grover, Adv.
Ms. Vara Gaur, Adv.
Mr. Tarang Agarwal, Adv.

For Respondent(s) Mr. Vinod Diwakar, AAG
Mr. Abhishek Vikram, Adv.
Ms. Alka Sinha, Adv.
Mr. Anuvrat Sharma, AOR

Mr. B. V. Balaram Das, AOR

Mr. Sanjay Jain, ASG
Mr. Gurmeet Singh Makker, AOR
Ms. Priyanka Das, Adv.
Ms. Vimla Sinha, Adv.
Ms. Swarupama Chaturvedi, Adv.
Mr. Sughosh Subramanyam, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Mr. K.V. Vishwanthan, learned Amicus Curiae has invited our attention to the orders passed by the Child Welfare Committee (District South) dated 02.11.2021, 09.12.2021 and 17.02.2022. He submits that there is no difficulty with the procedure followed by the Committee. However, there is nothing in these orders to indicate that the Committee has already formulated a child-plan as required in terms of the Rules/Protocol in that regard.

To ascertain that position, we deem it appropriate to issue notice to the Child Welfare Committee to be served on the Secretary, returnable on 25.03.2022.

Dasti, in addition, is permitted.

Learned Amicus Curie also mentioned about some functional issues with the official website i.e., www.trackthemissingchild.gov.in. He submits that he has already indicated about the problem to the learned Additional Solicitor General who has assured to take up the matter with the appropriate authority for taking corrective steps, as may be necessary. In addition, he points out that there is no clear information about how

many States/Union Territories have followed the instructions given in the standard operating procedure notified by the Union of India.

In response, learned Additional Solicitor General has assured the Amicus Curiae to collate necessary information in that regard before the next date of hearing.

For the time being, we deem it appropriate to await the appearance on behalf of the Child Welfare Committee.

List this matter on 25.03.2022.

(DEEPAK SINGH)
COURT MASTER (SH)

(VIDYA NEGI)
COURT MASTER (NSH)